PUBLIC ANNOUNCEMENT UNDER REGULATIONS 3 (1) AND 4, READ WITH REGULATION 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("TAKEOVER REGULATIONS")

FOR THE ATTENTION OF THE SHAREHOLDERS OF CAPITAL INDIA FINANCE LIMITED (FORMERLY KNOWN AS BHILWARA TEX-FIN LIMITED).

Open offer ("Open Offer") for acquisition of up to 11,55,891 (Eleven Lakhs Fifty Five Thousand Eight Hundred and Ninety One Only) equity shares, representing 33% (Thirty Three percent) of the total paid-up/voting share capital of Capital India Finance Limited (Formerly known as Bhilwara Tex-Fin Limited) (hereinafter referred to as the "Target Company") from its Public Shareholders (as defined below) by M/s Trident Holding LLP (hereinafter referred to as the "Acquirer") having its registered office situated at B-4, Second Floor, Defence Colony, New Delhi-110024, for the purpose of this Open Offer.

On August 24th, 2017, the Acquirer signed a share purchase agreement (**"SPA**") with the Seller (as defined in paragraph 4 below) of the Target Company to acquire 14,67,800 (Fourteen Lakhs Sixty Seven Thousand Eight Hundred) equity shares representing 41.90% (Forty One decimal point Nine Zero percent) of the fully paid up equity share capital of the Target Company along with complete control and management of the Target Company. Presently the acquirer does not hold any equity shares of the target company. Consequently, the Acquirer shall acquire substantial shares / voting rights along with complete control over the management and affairs of Target Company after the successful completion of Open Offer.

This public announcement ("**Public Announcement**" or "**PA**") is being issued by D & A Financial Services (P) Limited ("**Manager to the Offer**") for and on behalf of the Acquirer, to the equity shareholders of the Target Company excluding the parties to the SPA, persons acting in concert or deemed to be acting in concert with the parties to SPA ("**Public Shareholders**") pursuant to and in compliance with, amongst others, Regulations 3(1) and 4 of the Takeover Regulations.

1. Offer Details

(a) **Size**: The Acquirer hereby makes this Open Offer to the Public Shareholders of the Target Company to acquire up to **11,55,891 (Eleven Lakhs Fifty Five Thousand Eight Hundred and Ninety One Only)** fully paid up equity shares of face value of Rs 10/- (Rupee Ten only) each, of the Target Company ("**Equity Shares**") constituting 33% (Thirty Three percent) of the paid-up equity share capital of the Target Company ("**Offer Size**").

(b) **Price / Consideration:** The Offer Price is Rs. 11.50/- (Rupees Eleven and paise Fifty only) per equity share, calculated in accordance with Regulation 8(2) of the Takeover Regulations and subsequent amendments thereto.

(c) **Mode of Payment:** The Offer Price is payable in cash in accordance with Regulation 9(1)(a) of the Takeover Regulations and subsequent amendments thereto.

(d) **Type of Offer:** The Open Offer is a triggered offer, in compliance with Regulation 3(1) and 4 of the Takeover Regulations and subsequent amendments thereto.

2. Transaction which has triggered the Open Offer Obligations (Underlying Transaction)

Details of Underlying Transaction								
Types of	Mode of	Shares / Voting		Total	Mode	Regulatio		
Transac	Transaction	rights acquired		Conside	of	n which		
tion	(Agreement/All	/proposed to be		ration	Payme	has		
(direct/	otment/market	acquired		for	nt	triggered		
indirect	purchase)	Number	% vis a	shares/	(Cash			
			vis total	Voting	/cheq			
			equity /	Rights	ue/			
			voting	(VR)	securit			
			capital	acquire	ies)			
				d (Rs. in				
				Crores)				
Direct	Share Purchase	14,67,80	41.90	1,68,79,	Cash	Regulations		
	Agreement	0		700		3(1) and 4		
						of the		
						Takeover		
						Regulations		

3. Details of Acquirer

Details	Acquirer	Total
Name of	M/s Trident Holding LLP	1
Acquirers		
Address	B-4, Second Floor, Defence	-
	Colony, New Delhi-110024	
Name(s) of	Mr. Sumit Kumar Narvar and	-
persons in	Ms. Poonam Narvar	
control/promoters		
of		
Acquirers/ PAC		
where		
Acquirer/PAC are		

companies		
Name of the	No Group	No Group
Group, if any, to		
which the		
Acquirer/PAC		
belongs to		
Pre Transaction		
shareholding		
Number	Nil	Nil
 % of total 	Not Applicable	Not Applicable
share capital		
Proposed	14,67,800 equity shares	14,67,800 equity shares
shareholding	constituting 41.90% of the	constituting 41.90% of the total
after the	total paid up equity share	paid up equity share capital of
acquisition of	capital of the Target Company.	the Target Company.
shares which		
triggered the		
Open Offer		
Any other		
interest in the	Nil	Nil
Target Company		

4. Details of Selling Shareholder ("Seller")

Name of the Selling Shareholder	Part of promoter group	Details of shares / voting rights held by the selling shareholderPre TransactionPost Transaction			5
Shareholder	(Yes/ No)	Number of Shares	%	Number of Shares	%
Sainik Mining and Allied Services Limited	Yes	14,67,800	41.90	Nil	Not Applicable

5. Target Company

(a) **Name:** Capital India Finance Limited (Formerly known as Bhilwara Tex-Fin Limited)

- (b) **Registered Office Address:** 129, Transport Centre, Rohtak Road, Punjabi Bagh, Delhi-110035.
- (c) Exchanges where listed: The Equity Shares are listed on BSE Limited.

6. Other Details

(a) The Detailed Public Statement ("**DPS**") shall be issued in accordance with Regulations 13(4) and 14(3) of the Takeover Regulations and subsequent amendments thereto and shall be published by September 01, 2017. The DPS shall contain details of the Open Offer including the detailed information of the Offer Price, detailed information on the Acquirer and Target Company, detailed reasons for the Open Offer, statutory approvals required for the Open Offer, details of financial arrangements, other terms of the Open Offer and conditions to the Open Offer.

(b) The Acquirer undertakes that it is aware of and will comply with its obligations under the Takeover Regulations and subsequent amendments thereto and that it has adequate financial resources to meet its obligations under the Open Offer.

(c) The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the Takeover Regulations and subsequent amendments thereto.

(d) This Public Announcement is not being issued pursuant to a competing offer in terms of Regulation 20 of the Takeover Regulations and subsequent amendments thereto.

Issued by the Manager to the Offer



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on behalf of the Acquirer M/s Trident Holding LLP

Place: New Delhi Date : August 24th , 2017